

GIRIDHAR GOMANGO): Government are implementing various schemes for boosting exports from fishery industry. A few of them are as follows:—

- (1) Acquisition of resource specific deep sea fishing vessels by Indian companies for exploitation of fishery resources.
- (2) New policy on joint ventures in deep sea fishing and processing, leasing of foreign fishing vessels and Test fishing has been announced.
- (3) Provision of 33% subsidy on the cost of indigenously constructed deep sea fishing vessels.
- (4) Provision of loan facility on soft terms by Shipping Credit and Investment Company of India.
- (5) Systematic and intensive survey of resources and training of deep sea fishing operatives.
- (6) Equity participation by Marine Products Export Development Authority in deep sea fishing projects.
- (7) Supply of diesel oil at international price.
- (8) Subsidy for setting up of shrimp hatchery.
- (9) Subsidy on acquisition of Individually Quick Freezing machine/accessories.
- (10) Subsidy to sea food processing units to acquire refrigerated trucks for transport of frozen marine products.
- (11) Subsidy to instal machinery for production of quality ice required for in-plant use.
- (12) Subsidy for acquisition of improved type of plate freezer.
- (13) Subsidy on upgradation of deficient cold storage.
- (14) Subsidy for acquisition of generator set.
- (15) Subsidy on setting up of mini laboratories.

Guidelines/Instructions for Dealing with letters from MPs.

1999. **SHRI RAJNATH SONKAR SHASTRI:** Will the **PRIME MINISTER** be pleased to state:

(a) the guidelines and instructions issued to the government departments in the matter of dealing with the letters of the M.P.s.;

(b) whether the guidelines/instructions are being strictly followed in letter and spirit by all the government departments;

(c) the number of letters received by the Prime Minister during the last 16 months;

(d) the number of letters pending as on date and the reasons for their pendency; and

(e) the steps taken to expedite the replies to the remaining letters?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b) The basic guidelines for dealing with letters received from the Members of Parliament are contained in the Central Secretariat Manual of Office Procedure. These include instructions to the effect that communications received from Members of Parliament should be attended to promptly. Each communication is to be replied to within 15 days; where a delay is anticipated in sending a final reply or information may have to be collected from offices other than the Ministry to which the letter pertains, an interim reply should be sent within a fortnight indicating the possible date by which a final reply can be given. Where a communication is addressed to a Minister, it should, as far as practicable, be replied to by the Minister concerned. These instructions are generally followed.

(c) The number of letters received from the Members of Parliament by the Prime Minister's Office between April 1, 1990 and July 31, 1991 was around 10,700.

(d) and (e) The letters pertain to a large variety of issues which are dealt with by various Ministries, Departments and other organisations of the Government of India. Besides, many of them also pertain to matters which are in the sphere of State Governments. The Ministries/Departments concerned collect the relevant materials from other agencies of the Central and State Governments concerned and prepare the appropriate replies for the letters concerned. There is no system for centralised tabulation of replies sent to Members of Parliament by various Ministries/Departments.

As replying to letters often involves collection of materials from a large variety of sources, the final reply takes considerable time. In such cases, an interim reply is sent assuring the Member that after the materials have been collected, an appropriate reply would be sent. Ministries/Departments make fortnightly tabulation of the letters received from Members of Parliament and replies given thereto.

Clearance of pending proposals from Orissa

2000. SHRI BRAJA KISHORE TRIPATHY: Will the PRIME MINISTER be pleased to state:

(a) the number of proposals from Government of Orissa regarding registration of new industries pending with the Union Government;

(b) whether the Government propose to clear these proposals at the earliest; and

(c) if so, the time by which such clearance is likely to be given?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIAN): (a) to (c) No proposal from Government of Orissa for registration of new industrial undertaking is pending at present. As per the new Industrial Policy, the schemes of Delicensing/Exempted Industries/DGTD registration stand abolished.

[Translation]

Export of Maruti Vehicles

2001. SHRI SURYA NARAYAN YADAV: Will the PRIME MINISTER be pleased to state:

(a) the number of countries where the vehicles of Maruti Udyog Limited are being exported;

(b) the extent of foreign exchange earned from the exported vehicles during 1990;

(c) whether the Government propose to export Maruti vehicles to many other countries also; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) Maruti vehicles are being exported to 36 countries.

(b) During 1990-91 Maruti Udyog Ltd. earned US \$ 18.17 million through exports.

(c) Not at the moment.

(d) Does not arise.

Stock of Foodgrains

2002. SHRI HARIKEWAL PRASAD: Will the Minister of FOOD be pleased to state:

(a) the total stock of foodgrains in the country at present;

(b) whether foodgrains are available according to the requirements of the country;

(c) if not, whether foodgrains are likely to be imported; and

(d) if so, quantity and rates thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) The estimated stocks of foodgrains with the public agencies as on 1st July, 1991, inclusive of stocks reportedly held by the State Governments, were of the order of 21 million tonnes.